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**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00976/2014 Decided on: 30.01.2015

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

Mahavir Kaushik, HCS, aged 49 years, Secretary, Haryana Agro Industries Corporation, Bays No. 15-20, Sector 4, Panchkula (Haryana)

**.....Applicant
Versus**

1. Union of India, Ministry of Personnel Public Grievances & Pensions, Department of Personnel & Training, North Block, New Delhi - 110001 through its Secretary.
2. Union Public Service Commission, Dholpur House, Shahjahan Road, New Delhi -110069.
3. State of Haryana, Department of Personnel, Haryana Civil Secretariat, Chandigarh through its Chief Secretary.
4. Ajay Malik, HCS
5. Arvind Malhan, HCS
6. Ashok Kumar Garg, HCS
7. Mahavir Singh, HCS
8. Jagdish Sharma, HCS

(Respondents No. 4 to 8 through Chief Secretary, Govt. of Haryana, Haryana Civil Secretariat, Chandigarh.)

.....Respondents

Present: Ms. Uma Gupta, counsel for the applicant
Mr. Tarun Walia, proxy counsel for Resp. No. 1
Mr. B.B. Sharma, counsel for Resp. No. 2
Mr. Mukesh Kaushik, DAG (Hr.) for Resp. No. 3
Mr. R.K. Sharma, counsel for Resp. No. 4 & 5
Mr. Satish Garg, counsel for Resp. No. 6
Mr. Raman B. Garg, counsel for Resp. No. 7 & 8

Order (Oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. Challenge herein is to the action of the Govt. in forwarding the names of ineligible State Civil Service officers for induction into IAS, vide letter dated 01.09.2014.
2. On the last date of hearing, learned counsel for the UPSC submitted that the UPSC has written to the Chief Secretary, Govt. of Haryana, Chandigarh vide letter dated 21.01.2014 seeking certain clarification.
3. Today, Mr. Mukesh Kaushik, DAG(Hr.), for Respondent No. 3 has produced a copy of letter dated 05.12.2014 addressed by the UPSC to the Chief Secretary, Govt. of Haryana stating therein that "the proposal submitted by the State Govt. vide their letter dated 01.09.2014 is being returned herewith" to await the outcome of cases pending adjudication before the Hon'ble High

Court/Tribunal. The same is taken on record. On the basis of the communication aforementioned, learned counsel submits that once the proposal under challenge herein has been returned back to the State Govt., the O.A. has become infructuous and may be dismissed as such.

4. Learned counsel for the applicant and also the other respondents do not controvert the same.
5. Considering the ad-idem between the parties and the fact that no cause of action lies presently in favour of the applicant in view of the communication dated 05.12.2014 aforementioned, the O.A. stands disposed of as having been rendered infructuous, at this stage.
6. No costs.

Uday Kumar Varma
(UDAY KUMAR VARMA)
MEMBER (A)

Sanjeev Kaushik
(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 30.01.2015

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